

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P. No. 40/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 11<sup>th</sup> October 2017, 10.30 A.M

Name of the Company	Keshav Sponge & Energy Pvt.Ltd.		
Under Section	10 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1) Mr. Sidhantha Sharma, Adv }  
2) Ms. Namrata Basu, Adv } On behalf  
3. ARUN GUPTA, FCA } of the Corporate Debtor

ORDER

*Pammar*  
11/10/2017.  
*Arun Gupta*  
11/10/17

Ld. Pr. CA on behalf of the Committee of Creditors (CoC) as well as  
Ld. Advocates on behalf of the corporate debtor is present.

CoC has filed an application for changing the Resolution Professional (RP). It is pertinent to mention here that RP was appointed by an order dated 16/02/2017 and extension of 90 days period has already been given, which is expiring on 13/11/2017. No reason has been given by the applicant for changing the RP. Let RP Shri Adesh Kumar Mehta be summoned to explain as to why resolution plan was not prepared till date.

Copy of the application along with the copy of the order may be served on the Resolution Professional.

List on 26/10/2017.

*Jd*

(Jinan K.R.)  
Member (J)

*Jd*

(Vijai Pratap Singh)  
Member (J)